

(b) the number of coal blocks allocated for power projects alongwith the quantity of coal that would be supplied or is being supplied every year from these coal blocks;

(c) the quantity of coal to be imported from abroad; and

(d) whether it is a fact that NTPC has discovered a coal-mine in Pakdi Badbadi in Jharkhand but it would be developed in 2-3 years only because the entire mine did not get environmental clearance?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) The quantum of coal required for power plants in the country during the year 2010-11 is estimated as under:—

(i)	Coal required for plants designed on indigenous coal	:	440 Million Tonnes
(ii)	Coal required for plants designed on imported coal	:	12 Million Tonnes
TOTAL:			452 Million Tonnes

(b) As indicated by Ministry of Coal, 97 captive coal blocks have been allocated for power projects of state/central utilities and IPPs. Out of these, 13 Nos. of captive coal blocks are already under operation with total production capacity of around 22 Million Tonnes per year.

(c) During the year 2010-11, in order to bridge the shortfall in indigenous coal availability, power utilities have been advised to import 35 Million Tonnes of coal. In addition 12 Million Tonnes coal is also required to be imported during 2010-11 to meet the requirement of power projects designed on imported coal.

(d) NTPC was allocated Pakri-Barwadih coal block located in Jharkhand in October, 2004. Mine plan for the coal block was approved in August, 2006. Environment clearance for the captive coal block was given by Ministry of Environment and Forests on 19th May, 2009. The Forest Advisory Committee (FAC) has recommended the project for Forest Clearance on 26.02.2010.

Funds for rural development schemes in MPLADS

3357. SHRI S. ANBALAGAN: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether there is any proposal to utilize funds of rural development schemes of the Central Government for the MPLAD Scheme;

(b) if so, the details thereof and the time by which a decision is likely to be taken in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL): (a) to (c) No, Sir. However, MPLAD

Scheme can be converged with the Central and State Government schemes provided such works are eligible under MPLAD Scheme and recommended by MPs. Funds from local bodies can also be pooled for MPLADS works. Wherever such pooling is done, funds from other scheme sources should be used first and the MPLADS funds should be released later, so that MPLADS fund results in completion of the work.

Escalation in project costs

3358. SHRI LALIT KISHORE CHATURVEDI:

DR. GYAN PRAKASH PILANIA:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether an appraisal made by the Ministry indicates that at least 470 of the 950 central infrastructure projects above the Rs. 20 crore category are running behind schedule and it could escalate the project cost of Rs. 6 lakh crore by 14 per cent;

(b) whether total cost of the delayed projects could be anywhere above Rs. 3 lakh crore according to an estimate;

(c) if so, the details thereof, State-wise and Ministry-wise;

(d) the reasons for the delay and the persons held accountable; and

(e) the steps taken to rectify the delay?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL): (a) and (b) As on December, 2009, 950 central sector projects costing Rs. 20 crore and above with approved cost of Rs. 572993 crore has escalated to Rs. 653308 crore *i.e.* by 14 per cent. Of these 495 projects have been delayed. Out of the total cost overrun of Rs. 80315 crore, Rs. 55175 crore is accounted for by the 495 delayed projects.

(c) The details of projects delayed alongwith their cost overruns, sector-wise and State-wise is given in Statement-I and II (See below).

(d) According to the analysis carried out by the Ministry of Statistics and Programme Implementation, a number of factors for delays such as Slow progress, Fund Constraints, Land Problems, Environment, Delay in supply of Equipment and Law and Order Problem have been observed. Accountability for time and cost overruns is fixed by the respective administrative Ministries on the basis of the recommendations of the Standing Committees set up by them. Whenever the proposal for Revised Cost Estimates is submitted by the concerned Ministries for approval to Public Investment Board and Cabinet Committee on Infrastructure, they are also required to submit Action Taken Report on fixation of responsibilities as well as any action taken against concerned officials and agencies. As such the information about the persons held accountable is not maintained centrally by this Ministry.

(e) The steps taken to rectify the delay in completion of projects include:—

(i) adoption of two-stage clearance system and stricter appraisal of projects before investment approval;